

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA No 1-5 In Petition(s) for Special Leave to Appeal(Civil)..CC.4814/2004

(From the judgement and order dated 7/5/04 in SCA.No.1821/98  
and MCA.No.912/04 in SCA.No.1821/91 of The HIGH COURT OF  
GUJARAT AT AHMEDABAD)

BHARATBHAI CHHAGANBHAI RAMOLIYA & ORS. Petitioner (s)

VERSUS

BABUBHAI DINKARRAI DAVE(D)BY LRS. & ORS. Respondent (s)

(With prayer for interim relief and office report)  
( With Appln(s). for permission to file SLP )

Date : 31/05/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL (Vacation Bench)  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr.Jaideep Gupta,Sr.Adv.  
Mr.D.N.Ray,Adv.  
Mrs. Sumita Ray,Adv.

For Respondent (s) Mr.Mukul Rohtagi,Sr.Adv.  
Mr.Shriniwas R.Khalap,Adv.  
Mr.H.Ahmadi,Adv.  
Mr. Anip Sachthey,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Permission to file SLP is rejected.

(USHA BHARDWAJ)  
P.S. TO REGISTRAR

(MADHU SAXENA)  
COURT MASTER